



2026:AHC:24711

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 3375 of 2025

Smt Shashibala And Another

.....Petitioner(s)

Versus

State Of U.P. And 32 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Yogesh Kumar Mishra
Counsel for Respondent(s)	:	Brajesh Shukla, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned counsel for the private respondent no. 7 and learned Standing Counsel for the State and perused the record.

2. The instant writ petition has been filed, inter alia for the following reliefs:-

"I) Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 i.e. Settlement of Consolidation Officer, Bijnor to decide the restoration application dated 23.06.2022 filed by petitioner in Appeal No. 37 R.T./117 R.S.T. 202554113160000400 (Smt. Nirmala Devi Vs. Pankaj Chaudhary and others) under Section 21(2) of U.P.C.H. Act, Mauza--Haldaur, Pargana-Dara Nagar, Tehsil & District-Bijnor, pending before the Settlement of Consolidation Officer (S.O.C.) Bijnor/respondent no. 2 within stipulated period as fixed by this Hon'ble Court."

3. Learned Standing Counsel, on the basis of the instructions, submits that the objection will be decided very soon. He further submits that he has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the

merits of the case, as mentioned in the writ petition, with a direction to learned Settlement Officer of Consolidation, District-Bijnor (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **four months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

February 2, 2026
Neetu